(c) the State-wise number of cases of bogus Voter Identity Cards coming to light during last three years till date and the action taken thereon?

THE MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA): (a) and (b) The Election Commission has informed that it is not correct that large number of bogus Electoral Photo Identity Cards exist in India. Issuance of Electoral Photo Identity Cards is an act subsequent to registration as an elector. The Election Registration Officer after following the process enrolls the eligible citizens to Electoral rolls after which Electoral Photo Identity Cardis issued. There are sufficient safeguards and Election Commission's guidelines to prevent any ineligible person's registration as elector. As and when the Commission comes to know of any specific case in this regard, necessary action under the law is taken.

(c) The Election Commission has informed that no such data is compiled in the Commission.

## Promotion of Law as a career for women

- 1701. DR. T. N. SEEMA: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) the total number of women judges, judicial officers and lawyers registered with various Bar Councils in the country, State-wise;
- (b) the steps taken by Government to promote Law as a career option for women in the country;
- (c) whether there is any proposal to provide reservation for women in various Bar Councils in the country; and
  - (d) if so, the details along with the present status thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA): (a) to (d) The information is being collected and will be laid on the Table of the House.

## Special Courts to deal with cases pertaining to atrocities on SCs/STs

- 1702. SHRI PRAVEEN RASHTRAPAL: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) the details of Special Courts set up to examine the cases pertaining to atrocities on Scheduled Castes and Scheduled Tribes in the States of Gujarat, Rajasthan, Madhya Pradesh and Maharashtra;
- (b) the number of cases decided during 2013-14, 2014-15 and 2015-16 in the above Courts, State-wise; and